

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) No, Sir.

(b) Does not arise.

(c) The Indian film industry is in the private sector, with leading centres at Mumbai, Chennai, Kolkata, Bengaluru, Hyderabad and other places. The role of the Government is limited to that of a facilitator and catalyst. Government has taken several steps for promotion and expansion of the film sector by declaring films as an industrial activity thereby enabling film producers to access institutional finance and allowing 100% FDI in the film sector through the automatic route.

There are plan schemes implemented by the Government for promotion of exports of Indian films abroad through participation in various international film festivals, financing production of films in various regional languages with a view to fostering excellence in Indian cinema and promoting new talent and multi-lingual diversity and by providing quality human resource to the film industry through Government run film institutes. Other steps taken by the Government to promote Indian film industry include institution of State Awards for giving recognition to outstanding talents in Indian cinema, organisation of International Film Festival of India (IFFI) and Indian Panorama for promoting cinematic, thematic and aesthetic excellence in Indian cinema.

Illegal detention of minority youth

*218. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that illegal detention of minority youth, without facing trials in the courts, is increasing in the country, if so, the details thereof;

(b) the number of cases identified so far, and trials conducted/to be conducted in the near future;

(c) whether it is also a fact that the Ministry has written letters to State Governments to expedite trials of detained minority persons and release them as early as possible; and

(d) whether any action plan has been chalked out to expedite the matter and give relief to detained persons from languishing in jails and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No, Sir.

(b) Does not arise.

(c) and (d) The Home Minister had written letters on 30th September, 2013 to the Chief Ministers of all the State Governments requesting them to take the following actions at the earliest and to bestow their personal attention on these in order to expedite trials:

- (i) All States/UTs should constitute Special Courts in consultation with the High Courts of competent jurisdiction for trial of terror related cases on a day to day basis.
- (ii) All State Governments should appoint Special Public Prosecutors for trial of these terror cases.
- (iii) The terror cases should take precedence over other cases pending trial before such Special Courts.
- (iv) All the Law Enforcing Agencies should be sensitized with regard to communal harmony and social justice while ensuring zero tolerance for terrorism by any person or group irrespective of which community he or they may belong to.
- (v) In all cases of malafide arrest of any member of a minority community by the Law Enforcement Agencies (LEAs), strict and prompt action should be taken against the erring Police officers/officials.
- (vi) Wrongfully arrested persons should not only be released forthwith, but should be suitably compensated and rehabilitated to join the mainstream in order to lead a normal life of dignity.

Assessing the performance and impact of SEZs

*219. SHRIMATI RAJANI PATIL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any study has been conducted to assess the performance and overall impact of SEZs particularly on rural and agro industries;

(b) if so, the year-wise details thereof in terms of targets and actual growth in